

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH

ALLAHABAD

This is the 21TH day of **August, 2018**.

HON'BLE MR GOKUL CHANDRA PATI, MEMBER (A).
HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J).

ORIGINAL APPLICATION NO. 330/00743/2018

Rakesh Pratap Singh S/o Sachhidanand Singh
A/a 46 years R/o Village – Jamui Karha, P.S. Mohammadbad
Gohna, District – Mau.

.....Applicant.

VERSUS

1. Union of India, Ministry of Railway, New Delhi through its Secretary/Chairman.
2. Divisional Railway Manager (Engineer), Eastern Railway Varanasi.

.....Respondents

Advocates for the Applicant : Shri Santosh Kumar Singh

Advocate for the Respondents : Shri P. K. Rai

O R D E R

(Delivered by Hon'ble Mr. Gokul Chandra Pati, Member-A)

Heard Shri Santosh Kumar Singh, learned counsel for the applicant and Shri P. K. Rai, learned counsel for the respondents.

2. Learned counsel for the applicant submits that grievance of the applicant is that in spite of his representation dated 28.04.2018 for transfer to District Azamgarh and two other representations submitted in the year 2015 to the Respondents, these are still pending. He

further submits that as per G.O. dated 02.02.2010 both the spouses should be posted together in the same place. He submits that his wife is working as Assistant Clerk in Town Inter College district – Mau. Accordingly the representation has been made in the light of the G.O..

3. Learned counsel for the applicant submitted that the grievances of the applicant would be redressed at this stage if a direction is given to the respondents to dispose of the representation dated 06.04.2015 filed by the applicant.

4. Learned counsel for the respondents has no objection if such direction is given.

5. Accordingly, O.A. is disposed of with direction to respondent No.2/competent authority to decide the representation dated 06.04.2015 of the applicant by passing a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order. It is made clear that no opinion has been expressed in this order about merit of the case.

6. With this direction, the OA stands disposed of at the admission stage itself. No order as to costs.

(RAKESH SAGAR JAIN)
MEMBER-J

(GOKUL CHANDRA PATI)
MEMBER-A

/Shashi/